ANNEXURE –'A'

FORMAT OF DECLARATION OF ASSESTS OF HON'BLE MR. JUSTICE MAHAVIR S. CHAUHAN, HIS SPOUSE AND DEPENDANTS AS ON 31.07.2014.

1.	**All immovable properties held individually or jointly**	**Description & Location**	**Remarks if any/year of acquisition**
1.1	Self	Flat No.3272,Sector 45D, Chandigarh	1987
		Agricultural Land measuring 9 K 1M – Kalalmajri District Ambala (Hry.)	Share in joint ancestral land.
		House - Kalalmajri District Ambala (Hry.)	Ancestral House (7th share)
		Plot No.145, Sector 123, Kharar District Mohali (Pb.)	Date of acquisition 23.06.2014 (Registered against the price of Plot measuring 450 Sq. Yds, situated at Kharar District Mohali (Pb.) and remaining amount paid after withdrawal from General Provident Fund and Saving Account.)
1.2	Spouse	Nil	
1.3	Dependent (Daughter)	Nil	
2.	**Details of Motor Vehicle**	**Make/Year**	**Remarks if any/year of acquisition**
2.1	Self	Car (Swift DZire)	2008
3	**Ornaments & other valuables**	**Approximate Total Weight**	**Remarks if any**
3.1	Self	100 grams Gold Ornaments	1974 to April 1999
		Refrigerator, Colour TV, Air Conditioners, Desert Coolers, Home and Office Furniture, Personal Computer.	
		.32 Bore Revolver	
3.2	Spouse	675.900 grams Gold Ornaments	1974 to April 1999
		6595 grams Silver	1974 to April 1999
3.3	Dependents (daughter)	NA	
4.	**Bank Deposits, Fixed Deposits, Shares/ Public Provident Fund, General Provident Fund, Debentures/ Mutual Funds etc.**	**Description & Value**	
4.1	Self	Rs.5.80 lacs in Saving Bank Accounts with State Bank of Patiala and HDFC Bank.	
		Rs.2,21,706/- in GPF A/c	
		Rs.7,34,407/- in PPF A/c	
		SBI Life Insurance of Rs.2 lacs.	Date of maturity 25.01.2021.
		Rs.1,20,000/- approx.	
4.2	Spouse	Nil	

Sd/-

Place : Chandigarh
Dated : **05.08.2014**

Signature of the Hon'ble Judge